THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per Section 8 (1) of A.P Reorganisation Act, "On and from the appointed day, for the purposes of administration of the common capital area, the Governor shall have special responsibility for the security of life, liberty and property of all those who reside in such area".

- (b) Business Transaction Rules (BTRs) have not been amended by the Government of Telengana.
  - (c) Yes, Sir.
  - (d) Government of Telengana submitted its comments vide its letter dated 5.07.2014.
- (e) the State Government of Telengana overall did not agree with the proposal to amend to the State Business Transactions Rules. The Comments of the State Government are summarised as under:
  - The Government of Telengana will furnish periodical reports on Law and Order to the Governor through council of Ministers.
  - An Officer will be designated in the O/o DGP to deal with hate crimes and crimes related to extortion or any other specified crime and internal security and security of vital installations.
  - 3. The Common Capital area is an integral part of Telengana State. There cannot be any joint force in the Common Capital area as Law and Order is a State subject and the Police Officers of another State cannot have any jurisdiction.

## DG level meeting between BGB and BSF

1149. SHRI MAJEED MEMON: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any Director-General (DG) level meeting has taken place between Border Guards Bangladesh and Border Security Force on the issues related to border security, safety of border residents and illegal activities taking place along the over 4000 km. frontier;
- (b) whether India has successfully made out to Bangladesh in the meeting between the two border guarding forces to flush out North-East insurgents hiding in its territory and check cross-border movement of smugglers and illegal migrants; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Director General (DG) level Border Coordination Meeting

do take place bi-annually which is hosted alternatively by Border Security Force (BSF), India and Border Guard Bangladesh (BGB), Bangladesh.

- (b) and (c) During the recently held Director General BSF Director General BGB Level Border Co-ordination Conference from 20th 25th August 2014 at New Delhi, BSF has raised the points on the issue of illegal activities and on this, both sides agreed to exchange intelligence inputs and real time information. In this regard, BSF handed over the following list to BGB for taking necessary action at their end:
  - (i) List of 71 Indian Insurgent Groups (IIGs) camps in Bangladesh.
  - (ii) List of 06 IIGs leaders under detention in Bangladesh.
  - (iii) List of 216 Bangladesh drug smugglers.
  - (iv) List of 407 Bangladesh cattle smugglers.
  - (v) List of 21 Bangladesh gold smugglers.
  - (vi) List of 190 Bangladesh FICN racketeers.
  - (vii) List of 219 Bangladesh touts involved in human trafficking/Illegal Migration.
  - (viii) List of 60 Bangladesh criminals involved in attack/assault on BSF personnel.
  - (ix) List of 378 Bangladesh criminals involved in fence breach..

## Incidents of rape of North-Eastern women

†1150. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that incidents of rape of North-Eastern women have increased over the years;
  - (b) if so, the details thereof; and
  - (c) the steps being taken/action taken by Government to check these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) To (c) According to available information, rape case one each in Gurgaon and Bengaluru and eighteen in Delhi were reported in the current year upto 31st October, 2014. All such cases are duly investigated by the Police of the concerned State Government. In most of the cases, accused have been arrested. The Delhi Police has set up a Special Helpline No. 1093 w.e.f 14th February, 2014 to address to grievance of the citizens from North East living in Delhi. Bengaluru

<sup>†</sup>Original notice of the question was received in Hindi.